

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1531/92

New Delhi this the 16th day of July, 1997

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

CSIR Asstt. General Welfare Association
T-235/21, Baljeet Nagar, Hill Marg,
New Delhi-3

Sh. S.K. Roy, Assistant (General)
s/o Late Shri C.K. Roy,
R/D B/155 Kidwai Nagar (East)
New Delhi-23

(By Advocate Shri D.C. Vohra)

... Applicants

Vs.

1. The Council of Scientific and Industrial Research, through its Director General
Rafi Marg, New Delhi-1
2. Union of India through the Secretary,
Department of Personnel & Training,
North Block, New Delhi-11

(By Advocate Shri V.K. Rao)

... Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Vohra, learned counsel for the applicants states
that despite his best efforts, he has not been able to contact
his clients. Shri Rao, counsel for the respondents states that
the reliefs as prayed for by the applicants in this OA have
already been granted to them.

It is perhaps for this reason that the applicants have
not contacted to Shri Vohra.

Under the circumstances, this OA is dismissed as having
become infructuous.

Lakshmi

(Smt. Lakshmi Swaminathan)

Member (J)

Adige

(S.R. Adige)

Member (A)